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Title: Demand for establishment of a high court for the State of Telangana and to stop the recruitment process in respect of the Junior Civil Judges.

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, the advocates' community in the State of Telangana is abstaining from courts for the last two weeks. There are two demands of the advocates' community in the State of Telangana. The first one is the establishment of a High Court for the State of Telangana. The second one is to stop the recruitment process in respect of the junior civil judges which is to be shortly notified and examinations are going to be conducted. Sir, these facts were already brought to the notice of the Government. I would bring these to the notice of the hon. Minister, who is present here, and request him to see that a separate High Court is established for the State of Telangana. I would request the hon. Prime Minister to intervene in this matter because we have already represented these facts to the Law Minister, and the Law Minister has stated that the Chief Minister of Andhra Pradesh and the Chief Justice of the High Court Judicature at Hyderabad should take steps for the establishment of this Court. But Section 30 of the Andhra Pradesh State Reorganization Act has assured that two separate Courts would be established. But, unfortunately, this Act has not given any timeframe for this. That is the reason why, this issue is being dodged on one pretext or the other.

Hence, I would request the hon. Prime Minister to take immediate steps for the establishment of the High Court in Telangana.